



**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A.61/006714/2020 (SWP.No.908/2003)

This the 21st day of January, 2021

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Raj Kumar aged 31 years, S/o Shri Hira Lal, R/o Village Thuba,
Tehsil Bhaderwah, District Doda.

.....Applicant

(Advocate: Mr Sudershan Sharma)

Versus

1. State of J&K through Commissioner-Secretary to Government, Public Works Department, Civil Secretariat, Srinagar.
2. J&K State Subordinate Services Recruitment Board, through its Secretary, Jammu/Srinagar.
3. Chairman J&K State Subordinate Services Selection Board, Srinagar.
4. Shuja Ahmed Malik S/o Malik Hafiz-Ullah, R/o Katha Maidan, Alamgari Bazar, Srinagar.
5. Ghulam Nabi Tramboo S/o Gh. Mohd Tramboo, R/o Nai Basti Khanbal, Srinagar.

.....Respondents

(Advocate: Mr Sudesh Magotra, D.A.G.)

O R D E R
[O R A L]

Justice L. Narasimha Reddy, Chairman: -

The learned counsel for the Applicant submits that the TA has become infructuous.

2. In view of the above, the TA is dismissed as infructuous. There shall be no order as to costs.

(PRADEEP KUMAR)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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